

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

14. IA 1636(MB)2024
IN
C.P. (IB)/148(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.04.2024**

Name of the Party: State Bank Of India
Vs
Shyam G. Agarwal

Section 95(1), 60(2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Ruchita Jain, Ld. Counsel for the Applicant present through virtual mode.
IA-1636/2024
2. This is an Application filed u/s 60(2) by the Applicant/ Financial Creditor. Upon going through the order file, this Bench noticed that the main Company Petition has been admitted vide order dated 22.03.2024.
3. In view of pronouncement of main Company Petition, the present Application becomes infructuous. The IA is **dismissed** as **infructuous**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

LAKSHMI GURUNG
Member (Judicial)